

**PUNJAB VIDHAN SABHA**

**Bill No. 34-PLA-2016**

**THE PRISONS (PUNJAB AMENDMENT) REPEAL**

**BILL, 2016**

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**BILL**

*to repeal The Prisons (Punjab Amendment) Act, 2011.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-~~sixth~~ Year of the Republic of India, as follows :—

*Seventh*

1. (1) This Act may be called the ~~The~~ Prisons (Punjab Amendment) Repeal Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. The Prisons (Punjab Amendment) Act, 2011 (Punjab Act No. 23 of 2016), is hereby repealed.

Repealing of Punjab Act No. 23 of 2016.

## STATEMENT OF OBJECTS AND REASONS

The Prisons (Punjab Amendment) Act, 2011 was enacted after it was passed by the Punjab Legislative Assembly in the year 2011 by amending The Prisons Act, 1894. The bill was sent to Government of India, Ministry of Home Affairs, New Delhi for obtaining the assent of the President of India in view of the provisions of Article 254(2) of the Constitution of India.

A fresh Bill of 2013 was passed by the Punjab Legislative Assembly and was published in the Punjab Government Gazette (Extraordinary) dated 17-05-2013 and came into force at once. However, The Prisons (Punjab Amendment) Act, 2011 was not withdrawn. So there is need to repeal The Prisons (Punjab Amendment) 2011.

SOHAN SINGH THANDAL,  
Minister for Jails, Punjab.

CHANDIGARH : SHASHI LAKHANPAL MISHRA,  
The 12th September, 2016 Secretary.

*N.B.—* The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 12th September, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).